

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): (a) to (c). The ground stated in Shri Biswa Goswamy's application for recount of the votes in the above bye-election is reproduced below:

"For that a number of Char areas chosen as polling centres have been washed away by the Brahmaputra, but it is reported that polls were taken there also. If the appointed centre is already washed away, votes cannot be taken there. So this incongruity has affected the result of the poll."

The Char areas of Brahmaputra were affected by floods during the last rainy season, but the voters living in those areas had shifted their residence to other areas which were not submerged. They exercised their franchise at the polling stations which were approved by the Commission under section 25 of the Representation of the People Act, 1951.

The polling in the Char areas of the constituency was not heavy.

After going through the contents of the petition, the Returning Officer found no valid ground for ordering either a recount or a repoll and rejected the petition.

उर्बरक कारखानों के प्रबन्ध को युक्तिसंगत बनाना

4705. श्री जांबवंत शेटे : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि वर्तमान उर्बरक कारखानों की प्रबन्ध व्यवस्था को युक्तिसंगत बनाने तथा उनके उत्पादन की क्षीमी गति में सुधार लाने के लिए सरकार का विचार क्या कार्यवाही करने का है ?

पेट्रोलियम और रसायन मन्त्रालय में राशन मंत्र: (श्री के० आर० गणेश) : देश में

328 LS-3.

सरकारी क्षेत्र के उर्बरक एककों के प्रबन्ध ढांचे को सुनियोजित करने के कुछ प्रस्तावों पर सरकार विचार कर रही है। इस सम्बन्ध में आवश्यक उपायों पर सरकारी क्षेत्र के उर्बरक एककों के मुख्य प्रशासनिक अधिकारियों और सर्वोच्च स्तरीय प्रबन्धकों की 27-2-75 को हुई बैठक में भी विचार विमर्श किया गया था।

Modification in Hindu Law

4706. SHRI BHAGATRAM MANHAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to modify the Hindu Law to make it dynamic and progressive and to place women on a footing of equality with men as regards various provisions in the law; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): (a) Under the Hindu Law, generally women are on a footing of equality with men. However, certain suggestions made by the Law Commission in its 59th Report for amending the Hindu Marriage Act, 1955, are being examined.

(b) The suggestions of the Commission cover the grounds upon which divorce can be claimed such as cruelty, adultery, desertion, passing of an order of decree for maintenance or judicial separation as well as the doing away with the waiting periods before which a petition cannot be filed for divorce or before which divorced persons cannot marry again.

Fertilizer Projects with Foreign Collaboration

4707. SHRI JHARKHANDE RAI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) how many fertilizer projects